

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH(COURT-II), KOLKATA**

**I.A. (IBC) No. 1110/KB/2022  
IN  
CP (IB) No.200/KB/2022**

**IN THE MATTER OF:**

Indian Bank

..... Financial Creditor

**Versus**

Machine Works (International) Limited

.....Corporate Debtor

**And**

**AND IN THE MATTER OF:**

Machine Works (International) Limited

.....Applicant

Versus

Indian Bank

.....Respondent

**Date of Pronouncement of order: 17.05.2024**

**CORAM:**

**Smt Bidisha Banerjee : Member (Judicial)**

**Shri D. Arvind : Member (Technical)**

**Counsel appeared physically / through video Conferencing**

Mr. Siddhartha Chatterjee, Adv. ] For IA(I.B.C)/1585(KB)2023  
Mr. Abir Lal Ghosh, Adv. ]

Mr. Joy Saha, Sr. Adv. ] For the Corporate Debtor  
Mr. Subhankar Nag, Adv. ]  
Mr. Avishek Guha, Adv. ]  
Ms. Arunika Dutta, Adv. ]  
Mr. Kaustov De Sarkar, Adv.

**ORDER**

**Per Bidisha Banerjee, Member (Judicial):**

1. The Court convened through hybrid mode.
2. Ld. Sr. Counsel / Counsels were heard at length.
3. The Applicant has preferred this Application to seek the following reliefs:

IN THE NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH(COURT-II), KOLKATA

**I.A. (IBC) No. 1110/KB/2022**

**IN**

**CP (IB) No.200/KB/2022**

- a.** An order directing C.P.(IB)No. 200/KB/2022 (Indian Bank -vs- Machine Works (International) Limited, be heard analogously with I.A. No. 774 of 2021 and I.A. No. 666 of 2022 in C.P. (IB) No. 480/KB/2018 (Jugal Kishore Saraff & Anr. -vs- Indian Bank & Ors.) as and when this Tribunal may deem fit and proper in the facts of the instant case;
  - b.** Proceedings in C.P.(IB)No. 200/KB/2022 be kept in abeyance for some time to enable the consolidation of the proceedings being C.P.(IB)No. 200/KB/2022, I.A. No. 774 of 2021 and I.A. No. 666 of 2022 in C.P. (IB) No. 480/KB/2018 and CP(IB)91 of 2021;
  - c.** Ad-interim orders in terms of prayers above;
4. Heard the Ld. Counsel for the parties, it has been observed that there is no impediment to hear the Company Petition being CP(IB)No.200/KB/2022 along with I.A. No. 774 of 2021 and I.A. No. 666 of 2022 in C.P. (IB) No. 480/KB/2018 analogously, therefore, the application being **I.A. (IBC) No. 1110/KB/2022 is disposed of.**
5. The Registry is directed to send e-mail copies of the order forthwith to all the parties and their Ld. Counsel for information and for taking necessary steps.
6. Certified copy of this order may be issued, if applied for, upon compliance of all requisite formalities.

**D. Arvind**  
**Member (Technical)**

**Bidisha Banerjee,**  
**Member (Judicial)**

Signed on this the 17<sup>th</sup> day of May, 2024

M. Jana (P.S.)